

In the High Court of Judicature, Bombay.

Nov day, the 25 day of Sept 1865

SPECIAL APPEAL No 1010 of 1864.

Jeyram Rughoonath and
Lunumon Narayan Kali of
the Konkun District (Original Defendants)

APPELLANTS,

versus

Sovind bin Brahmajee deceased his heirs Karye
and Ragoo and Jayer bin Sovind and Janoo bin Baboo
deceased his heirs Parasha bin Janoo and grandson Dugdia
bin Bajer a minor by his guardian Purusha bin Janoo
and Dindkaje bin Kalaje deceased his heirs & sons
Abaje and Kaloo and Lunumon bin Govd Kaje and his
grandson Sovind bin Mahadob and Karye bin Sovind
deceased his son and heir Lunumon bin Karye deceased
his sons and heirs Vishram & Devjee and friends and
Bukerjee bin Khanjee deceased his heirs & grandsons
Bodma bin Baboo and Bhikya a minor by his guardian
Rama bin Baboo Bhugut of the Konkun District
(Original Plaintiffs)

RESPONDENTS,

Rs. 501-11-1

The claim in the Original Suit was to recover certain land
alleged to have been mortgaged to the first
two defendants and to be occupied by the
third

In Appeal No. 62 of 1864 the Judge
of the District of the Konkun at Tanna amended
the Decree of the Sdy at Rohr who had adjudged the
land to pass on payment of Rs 107 to the first two
Defts by amending in addition present profits
and interest thereon at 9 per cent per annum

A Special Appeal was preferred in the High Court on the grounds that the decision
of the District Judge is against law in that
(1) the suit is barred by the statute of limi-
tation and that (2) the Lower Court erred in
holding

holding that the plea of limitation could
not be raised for the first time in the
Court of appeal.

Confirmation the decree of the Court
below with costs

The Court
M. D. Westrup
App't. Fisher,
A. M. ...

MEMORANDUM OF COSTS incurred in Special Appeal No. 1010

of 186 ~~4~~ against the decision of the *Judges* of the District of *the Narkun* and disposed of on the *25th September 1865* by *confirming the same*

BY THE APPELLANT

IN THE DISTRICT.

In the *Moonsiff's Court*
In the *Judge's Court*

	49	4	8	✓
	62	2	10	✓
				112 1 8 ✓

IN THIS COURT.

Stamp for Memorandum of Special Appeal
Stamps for copies of Decree and Judgment
Stamp for Vukalutnama
Stamp of an application to enter the name of the *Respondents* ~~Appellant's~~ heir
Batta for Process and Postage
Sectioner's Fee
Vukeel's Fee

32	"	"	✓
3	"	"	✓
2	"	"	✓
2	"	"	✓
12	8	"	✓
3	11	"	✓
15	"	10	✓
			70 3 10 ✓

Rupees.... 182 5 1/4 ✓

BY THE RESPONDENTS

IN THE DISTRICT.

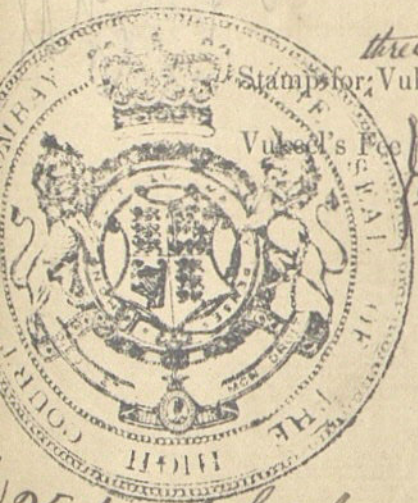
In the *Moonsiff's Court*
In the *Judge's Court*

	73	5	10	✓
	16	"	10	✓
				89 6 8 ✓

IN THIS COURT.

three
Stamp for Vukalutnamas
Vukeel's Fee *of Janji & Raghoo & Raji bin Govind 15-11-10*
Purao bin Guroo & Abaji & Kaloo bin
Sonaji bin Govind bin Daloo
Deoji bin Lakshman & Rama bin 15-11-10
Rajoo & Vishram bin Lakshman
Sonoo bin Lakshman

Rupees.... 125 8 1/4 ✓



W. D. Seal
Sealer

R. West
Registrar

25 day of September 1865.